

Rep. by Act.....19...of 1988, s. 2 & sch. I

THE INDUSTRIES (DEVELOPMENT AND REGULATION)  
AMENDMENT ACT, 1979

No. 17 OF 1979

[31st March, 1979.]

An Act further to amend the Industries (Development and Regulation)  
Act, 1951.

BE it enacted by Parliament in the Thirtieth Year of the Republic  
of India as follows:—

1. (1) This Act may be called the Industries (Development and  
Regulation) Amendment Act, 1979.

Short  
title and  
commence-  
ment.

(2) It shall be deemed to have come into force on the 30th day of  
December, 1978.

65 of 1951.

2. In sub-section (2) of section 18FB of the Industries (Development  
and Regulation) Act, 1951 (hereinafter referred to as the principal Act),  
in clause (b) of the proviso, for the words "five years", the words "eight  
years" shall be substituted.

Amend-  
ment of  
section  
18FB.

3. In the First Schedule to the principal Act,—

Amend-  
ment of  
the First  
Schedule.

(a) under the heading "12. MISCELLANEOUS MECHANICAL AND  
ENGINEERING INDUSTRIES:", after item (3), the following items shall  
be inserted, namely:—

- "(4) Pressure Cookers.
- (5) Cutlery.
- (6) Steel furniture.";

(b) under the heading "34. CERAMICS:", after item (7), the  
following item shall be inserted, namely:—

- "(8) Graphite Crucibles.";

**REPEALED**

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(c) under the heading "38. MISCELLANEOUS INDUSTRIES:", after item (2), the following items shall be inserted, namely:—

"(3) Zip fasteners (metallic and non-metallic).

(4) Oil stoves.

(5) Printing, including litho printing industry."

Repeal  
and  
saving.

4. (1) The Industries (Development and Regulation) Amendment Ordinance, 1978, is hereby repealed.

6 of 1978.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.